

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 43/82-ALC4/2009 MEETING DATE : 19.01.2010

The Meeting No.43/82 in the year 2009-10 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to products falling in Chapter 29 and 30 was held on 19.01.2010 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri Shaish Kumar, IA, DIPP
2. Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals
3. Shri Rajinder Pal Singh, Dy. DGFT
4. Shri A.K. Sinha, Asstt. Director, Pharmexcil
5. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No. 39/82 dated 15.12.2009, 40/82 meeting dated 22.12.2009, 41/82 meeting dated 05.01.2010 and 42/82 meeting held on 12.10.2010 were ratified by the Committee.

Case No. B-413	M/s Anuh Pharma Ltd.			
Norms Committee Meeting No. 43/10	File No. 01/82/050/00114/AM09			
Meeting Date 19.01.2010	RAF No. 03/94/040/01081/AM08			
Adv. Lic. No. 0310459813 dated 01.02.2008				
Committee considered case as per agenda and observed that as per the certificate of analysis submitted by the firm from the China company the maximum purity of the import item is 92.8%. Further according to the certificate of analysis of Quality Control of the firm, the maximum purity of export product is 93.01%. Committee after detailed deliberations and in consultation with technical authorities present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower for regularization purpose:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Azithromycin Amine	1 kg.	1.	Azithromycin Amine	1.0022 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No. B-414	M/s Avignon Exim Pvt. Ltd.
Norms Committee Meeting No. 43/10	File No. 01/87/050/01102/AM07
Meeting Date 19.01.2010	RAF No. 03/94/040/00374/AM07
Adv. Lic. No. 0310422847 dated 13.03.2007	
Committee considered case as per agenda and observed that in spite of repeated reminders, the	

technical comments are not forthcoming from DC(MSME). Committee, therefore, in light of consumption certified by CA and in consultation with representatives of technical authorities present in the meeting, decided to enhance the quantity of import item to the extent of 2.70 kg/kg of export product without any other change in the decision of NC taken in 42/08 meeting held on 19.02.2007 for regularization purpose. No repeat licence to be issued on the above ad-hoc norms.

RA concerned may take further necessary action as per above decision of NC.

Case No. B-415	M/s Alkaloids Corporation
Norms Committee Meeting No. 43/10	File No. 01/82/050/00483/AM08
Meeting Date 19.01.2010	RAF No. 02/24/040/00272/AM08
Adv. Lic. No. 0210107833 dated 04.01.2008	
Committee decided to defer case for 16.02.2010 for comments of Department of Pharmaceuticals.	

Case No. B-416	M/s Sterling Biotech Ltd.
Norms Committee Meeting No. 43/10	File No. 01/82/050/00655/AM09
Meeting Date 19.01.2010	RAF No. 34/24/040/00055/AM09
Adv. Lic. No. 3410021673 dated 23.06.2008	
Committee decided to defer case for 16.02.2010 for comments of Department of Pharmaceuticals.	

Case No. B-417	M/s Chemill Nutraceuticals Pvt. Ltd.
Norms Committee Meeting No. 43/10	File No. 01/85/050/00011/AM10
Meeting Date 19.01.2010	RAF No. 03/94/040/01119/AM09
Adv. Lic. No. 0310516126 dated 17.04.2009	
Committee decided to defer case for 16.02.2010 for comments of Department of C&PC.	

Case No. B-418	M/s Vivimed Labs Ltd.
Norms Committee Meeting No. 43/10	File No. 01/83/050/01192/AM07
Meeting Date 19.01.2010	RAF No. 09/24/040/00449/AM07
Adv. Lic. No. 0910029183 dated 05.02.2007	
Committee considered case as per agenda and observed that the quantity of Methanol has already been enhanced to the extent of 2.56 kg/kg of export product and there is no scope for further enhancement in the quantity of Methanol. It was, therefore, decided to reject the request of the firm.	

Case No. B-419	M/s Shalina Laboratories Pvt. Ltd.
Norms Committee Meeting No. 43/10	File No. 01/82/050/00369/AM09
Meeting Date 19.01.2010	RAF No. 03/95/040/00101/AM09
Adv. Lic. No. 0310471569 dated 16.05.2008	

Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/78/2008-PI-III dated 30.08.2008 and in consultation with technical authority present in meeting, decided to allow import of second item namely Propylene Glycol BP to the extent of 18.00 gm/30 ml pack without any other change in the decision of NC taken in 15/82 meeting held on 08.07.2008.

RA concerned may take further necessary action as per above decision of NC.

Case No. B-420	M/s Gulbrandsen Chemicals Pvt. Ltd.
Norms Committee Meeting No. 43/10	File No. 01/82/050/00499/AM06 File No. 01/82/050/00568/AM06
Meeting Date 19.01.2010	RAF No. 34/24/040/00090/AM06 RAF No.34/24/040/00111/AM06
Adv. Lic. No. 3410014025 dated 04.08.2005 Adv. Lic.No.3410014199 dated 29.08.2005	
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/94/2002-Ch.II dated 06.06.2008, decided to amend the description of import item to read as "Tin Ingots" without any other change in the decision of NC taken in 25/82 meeting held on 28.09.2005 and 27/82 held on 19.10.2005.	
RA concerned may take further necessary action as per above decision of NC.	

Case No. B-421	M/s Mayuka Labs Pvt. Ltd.
Norms Committee Meeting No. 43/10	File No. 01/82/050/00724/AM09
Meeting Date 19.01.2010	RAF No. 05/24/040/00156/AM09
Adv. Lic. No. 0510223639 dated 10.07.2008	
Committee considered case as per agenda and observed that the firm was requested to furnish the requirement of inputs export product wise vide letters dated 19.10.2009 and 26.11.2009, but no reply has been received and norms can not be fixed in absence of the required information. It was, therefore, decided to reject the case.	

Case No. B-422	M/s Avignon Exim Pvt. Ltd.			
Norms Committee Meeting No. 43/10	File No. 01/82/050/00273/AM09			
Meeting Date 19.01.2010	RAF No. 03/94/040/01006/AM08			
Adv. Lic. No. 0310467005 dated 02.04.2008				
Committee considered case as per agenda and observed that inspite of repeated reminders, the technical comments are not forthcoming from DC(MSME). Committee, therefore, in light of consumption data certified by CA and in consultation with technical authorities present in meeting decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Niacin-Tech	1 kg.	1.	Mix Picoline	2.35 kg

RA concerned may take further necessary action as per above decision of NC.

Case No. A-194	M/s Amoli Organics Ltd.			
Norms Committee Meeting No. 43/10	File No. 01/82/050/00993/AM04			
Meeting Date 19.01.2010	RAF No. 03/24/040/01683/AM04			
Adv. Lic. No. 0310238481 dated 27.11.2003				
Committee considered case as per agenda and observed that Advance licence pertains to 2003 when the SION for Diclofenac Sodium was existing at Sl.No.A-182. Committee, therefore, in light of earlier decision taken in 27/2003 held on 16.10.2002 and in consultation with technical authorities present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Diclofenac Free Acid	1 kg.	1.	Diclofenac Sodium OR	1.10 kg
			Its raw material as per old SION A-182 existing in 2003	
		2.	Isopropyl Alcohol	0.25 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No. A-195	M/s Cipla Ltd.
Norms Committee Meeting No. 43/10	File No. 01/82/162/00110/AM10
Meeting Date 19.01.2010	RAF No. 03/94/040/01006/AM09
Adv. Lic. No. 0310505855 dated 05.02.2009	
Committee decided to defer case for 16.02.2010 for comments of Department of Pharmaceuticals.	

Case No. A-195A	M/s Cipla Ltd.
Norms Committee Meeting No. 43/10	File No. 01/82/162/00107/AM10
Meeting Date 19.01.2010	RAF No. 03/94/040/00994/AM09
Adv. Lic. No. 0310505514 dated 04.02.2009	
Committee decided to defer case for 16.02.2010 for comments of Department of Pharmaceuticals.	

Case No. A-196	M/s Fleming Lab. Ltd.
Norms Committee Meeting No. 43/10	File No. 01/82/162/01125/AM09
Meeting Date 19.01.2010	RAF No. 09/24/040/00030/AM09
Adv. Lic. No. 0910033923 dated 15.05.2008	
Committee decided to defer case for 16.02.2010 for comments of Department of Pharmaceuticals.	

Case No. A-197	M/s Sandoz Pvt. Ltd.
Norms Committee Meeting No. 43/10	File No. 01/82/162/00859/AM09
Meeting Date 19.01.2010	RAF No. 03/95/040/00518/AM09
Adv. Lic. No. 0310485890 dated 10.09.2008	
Committee decided to defer case for 16.02.2010 for comments of Department of Pharmaceuticals.	

Case No. A-198	M/s Srimi Pharmaceuticals Ltd.
Norms Committee Meeting No. 43/10	File No. 01/82/162/01222/AM09
Meeting Date 19.01.2010	RAF No. 09/24/040/00442/AM09
Adv. Lic. No. 0910037267 dated 03.03.2009	
Committee decided to defer case for 16.02.2010 for comments of Department of Pharmaceuticals.	

Case No. A-199	M/s Unimark Remedies Ltd.
Norms Committee Meeting No. 43/10	File No. 01/82/162/00858/AM09
Meeting Date 19.01.2010	RAF No. 03/95/040/00995/AM08
Adv. Lic. No. 0310494004 dated 12.11.2008	
Committee decided to defer case for 16.02.2010 for comments of Department of Pharmaceuticals.	

Case No. A-200	M/s Avignon Exim Pvt. Ltd.			
Norms Committee Meeting No. 43/10	File No. 01/82/050/01144/AM08			
Meeting Date 19.01.2010	RAF No. 03/94/040/01447/AM07			
Adv. Lic. No. 0310425781 dated 05.04.2007				
Committee considered case as per agenda and observed that inspite of repeated reminders, the technical comments are not forthcoming from DC(MSME). Committee, therefore, in light of consumption data certified by CA and in consultation with technical authorities present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Niacin-Tech	1 kg.	1.	Mix Picoline	2.35 kg
RA concerned may take further necessary action as per above decision of NC.				

1	Case No.:18/22/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:43/82-ALC4/2009 19.01.2010	Status:Case Deferred
	HQ File :01/82/050/00881/AM09/	RLA File :08/24/040/00076/AM09/	Lic.No/Date:0810073944 13.08.2008	Defer Date:16.02.2010

Decision : Committee decided to defer case for 16.02.2010 for comments of Department of Pharmaceuticals.

2	Case No.:1/23/82-ALC4/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:43/82-ALC4/2009 19.01.2010	Status:Case Rejected
	HQ File :01/82/050/00905/AM09/	RLA File :09/24/040/00210/AM09/	Lic.No/Date:0910035105 21.08.2008	
	Decision :Committee considered case as per agenda and observed that the firm was requested to furnish a copy of Drug Manufacturing licence, but no reply has been received and norms can not be fixed in absence of the required document. It was, therefore, decided to reject the case. RA concerned may take further necessary action as per above decision of NC.			

3	Case No.:24/23/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:43/82-ALC4/2009 19.01.2010	Status:Case Deferred
	HQ File :01/82/050/00928/AM09/	RLA File :03/94/040/00512/AM09/	Lic.No/Date:0310483819 26.08.2008	Defer Date:16.02.2010
	Decision : Committee decided to defer case for 16.02.2010 for comments of Department of Pharmaceuticals.			

4	Case No.:51/29/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:43/82-ALC4/2009 19.01.2010	Status:Case Deferred
	HQ File :01/82/050/01133/AM09/	RLA File :03/94/040/00529/AM09/	Lic.No/Date:0310489370 07.10.2008	Defer Date:16.02.2010
	Decision : Committee decided to defer case for 16.02.2010 for comments of Department of Pharmaceuticals.			

5	Case No.:21/24/82-ALC4/2009	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:43/82-ALC4/2009 19.01.2010	Status:Case Deferred
	HQ File :01/82/050/00518/AM10/	RLA File :03/95/040/00331/AM10/	Lic.No/Date:0310535917 31.08.2009	Defer Date:16.02.2010
	Decision : Committee decided to defer case for 16.02.2010 for comments of Department of C&PC.			

6	Case No.:1/37/82-ALC4/2009	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:43/82-ALC4/2009 19.01.2010	Status:Case Deferred
	HQ File :01/82/050/00744/AM10/	RLA File :03/95/040/00472/AM10/	Lic.No/Date:0310546350 18.11.2009	Defer Date:16.02.2010
	Decision : Committee decided to defer case for 16.02.2010 for comments of Department of C&PC.			

7	Case No.:6/43/82-ALC4/2009	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:43/82-ALC4/2009 19.01.2010	Status:Case Deferred
			Lic.No/Date:1310031040	

	HQ File :01/82/050/00880/AM10/	RLA File :13/24/040/00026/AM10/	06.01.2010	Defer Date:16.02.2009
	Decision : Committee decided to defer case for 16.02.2010 for comments of Department of C&PC			

8	Case No.:1/43/82-ALC4/2009	Party Name:CONCORD BIOTECH LTD	Meet No/Date:43/82-ALC4/2009 19.01.2010	Status:Case Approved
	HQ File :01/82/050/00875/AM10/	RLA File :08/24/040/00274/AM10/	Lic.No/Date:0810085604 07.01.2010	
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 32/10 meeting held on 03.11.2009 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items
	Pravastatin Sodium	1 Kg.	1.	Compactin
	Qty. allowed 4.00 kg			
	RA concerned may take further necessary action as per above decision of NC.			

9	Case No.:2/43/82-ALC4/2009	Party Name:CONCORD BIOTECH LTD	Meet No/Date:43/82-ALC4/2009 19.01.2010	Status:Case Approved
	HQ File :01/82/050/00876/AM10/	RLA File :08/24/040/00275/AM10/	Lic.No/Date:0810085628 07.01.2010	
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 32/10 meeting held on 03.11.2009 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items
	Pravastatin Sodium	1 Kg.	1.	Compactin
	Qty. allowed 4.00 kg			
	RA concerned may take further necessary action as per above decision of NC.			

10	Case No.:7/43/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:43/82-ALC4/2009 19.01.2010	Status:Case Approved
	HQ File :01/82/050/00881/AM10/	RLA File :05/24/040/00442/AM10/	Lic.No/Date:0510255872 07.01.2010	
	Decision :Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

11	Case No.:3/43/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:43/82-ALC4/2009 19.01.2010	Status:Case Deferred
	HQ File :01/82/050/00877/AM10/	RLA File :03/94/040/00784/AM10/	Lic.No/Date:0310554371 08.01.2010	Defer Date:16.02.2010
	Decision : Committee decided to defer case for 16.02.2010 for comments of Department of Pharmaceuticals.			

12	Case No.:4/43/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:43/82-ALC4/2009 19.01.2010	Status:Case Deferred
	HQ File :01/82/050/00878/AM10/	RLA File :03/94/040/00773/AM10/	Lic.No/Date:0310554372 08.01.2010	Defer Date:16.02.2010
Decision : Committee decided to defer case for 16.02.2010 for comments of Department of Pharmaceuticals.				

13	Case No.:5/43/82-ALC4/2009	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:43/82-ALC4/2009 19.01.2010	Status:Case Approved															
	HQ File :01/82/050/00879/AM10/	RLA File :09/70/040/00176/AM10/	Lic.No/Date:0910040573 08.01.2010																
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/273/2008-PI-III dated 16.04.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="3">Pentoprazole Sulfide {[(3,4-Dimethoxy-2-Pyridine)Methyl]thio}-1H Benzimidazole</td><td rowspan="3">1 Kg.</td><td>1.</td><td>2-Chloromethyl-3,4-Dimethoxy Pyridine Hcl</td><td>0.70 kg</td></tr> <tr> <td>2.</td><td>2,5 Difluoro Methoxy-2-Mercapto-1H Benzimidazole</td><td>0.70 kg</td></tr> <tr> <td>3.</td><td>Acetone</td><td>1.69 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Pentoprazole Sulfide {[(3,4-Dimethoxy-2-Pyridine)Methyl]thio}-1H Benzimidazole	1 Kg.	1.	2-Chloromethyl-3,4-Dimethoxy Pyridine Hcl	0.70 kg	2.	2,5 Difluoro Methoxy-2-Mercapto-1H Benzimidazole	0.70 kg	3.	Acetone
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed															
Pentoprazole Sulfide {[(3,4-Dimethoxy-2-Pyridine)Methyl]thio}-1H Benzimidazole	1 Kg.	1.	2-Chloromethyl-3,4-Dimethoxy Pyridine Hcl	0.70 kg															
		2.	2,5 Difluoro Methoxy-2-Mercapto-1H Benzimidazole	0.70 kg															
		3.	Acetone	1.69 kg															

14	Case No.:8/43/82-ALC4/2009	Party Name:PRAVEEN LABORATORIES PVT LTD,	Meet No/Date:43/82-ALC4/2009 19.01.2010	Status:Case Approved												
	HQ File :01/82/050/00882/AM10/	RLA File :52/24/040/00026/AM10/	Lic.No/Date:5210029333 11.01.2010													
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 35/82 meeting held on 01.01.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">Hydrazine Carboximidazole-2-Cyano (2,3-Dichloro Phenyl) Methane</td><td rowspan="2">1 Kg.</td><td>1.</td><td>2,3-Dichloro Benzoyl Chloride</td><td>1.67 kg</td></tr> <tr> <td>2.</td><td>Amino Guanidine Bicarbonate</td><td>1.06 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Hydrazine Carboximidazole-2-Cyano (2,3-Dichloro Phenyl) Methane	1 Kg.	1.	2,3-Dichloro Benzoyl Chloride	1.67 kg	2.	Amino Guanidine Bicarbonate
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed												
Hydrazine Carboximidazole-2-Cyano (2,3-Dichloro Phenyl) Methane	1 Kg.	1.	2,3-Dichloro Benzoyl Chloride	1.67 kg												
		2.	Amino Guanidine Bicarbonate	1.06 kg												

15	Case No.:10/43/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:43/82-ALC4/2009 19.01.2010	Status:Case Deferred
	HQ File :01/82/050/00884/AM10/	RLA File :09/24/040/00411/AM10/	Lic.No/Date:0910040593	Defer

		12.01.2010	Date:16.02.2010
Decision : Committee decided to defer case for 16.02.2010 for comments of Department of Pharmaceuticals.			

16	Case No.:11/43/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:43/82-ALC4/2009 19.01.2010	Status:Case Defered
	HQ File :01/82/050/00885/AM10/	RLA File :08/24/040/00277/AM10/	Lic.No/Date:0810085697 12.01.2010	Defer Date:16.02.2010
	Decision : Committee decided to defer case for 16.02.2010 for comments of Department of Pharmaceuticals.			

17	Case No.:9/43/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:43/82-ALC4/2009 19.01.2010	Status:Case Deferred
	HQ File :01/82/050/00883/AM10/	RLA File :09/24/040/00354/AM10/	Lic.No/Date:0910040592 12.01.2010	Defer Date:16.02.2010
	Decision : Committee decided to defer case for 16.02.2010 for comments of Department of Pharmaceuticals.			

Outside Agenda	M/S Wockhardt Ltd
Norms Committee Meeting No.43/10	F.No. 01/83/050/01037/AM03 F.No.01/83/050/01396/AM03 F.No.01/83/050/01441/AM03 F.No.01/82/162/00043/AM10
Meeting Date:19.01.2010	RA F.No.03/24/040/01637/AM03 RA F.No.03/24/040/01942/AM03 RA F.No.03/24/040/01916/AM03 RA F.No.03/24/040/00076/AM04
Adv.Lic.No.0310175096 dated 30.12.2002 Adv.Lic.No.0310184492 dated 18.02.2003 Adv.Lic.No.0310185265 dated 25.02.2003 Adv.Lic.No.0310199778 dated 05.05.2003	
Committee considered case as per agenda. Committee was informed that Deptt. Of Bio-tech had recommended the proposal of the firm in principal subject to the condition that the enzymes to be imported are free of any Genetically modified organism/nucle acid etc. to be certified by the suppliers from the country of origin interalia indicating that the input materials namely Denimax/indiage are genetically engineered enzymes and as such their import provisions pertaining to Bio safety and under the rules the import of such engineered enzymes as permitted only after the approval of Genetic Engineering approval Committee (GEAC) under the Ministry of Environment and Forest and accordingly firm may be asked to take the necessary clearance from the GEAC for importing the Engineered Enzymes into the country. Committee while considering the cases in its meeting held on 19.02.2004 decided that the firm may be advised to obtain NOC/clearnnc from Ministry of Environment and Forests.	

The firm has not been able to send the above referred clearance/NOC from Ministry of E&F till date. The above referred licences date back to 2002 and 2003 and are not valid at present for import/export.

Shri R. Vij, Dy. General Manager of the company appeared before the Committee for personal hearing and explained the case. He informed the Committee that the company is status holder Trading House and submitted copy of Trading House Certificate. They have stated to have fulfilled the export obligation in 2003 and redemption of these licences is pending in the office of Zonal Jt. DGFT, Mumbai because of non fixation of norms. He informed that they visited Ministry of Environment and Forests various times, but they have not received the co-operation of said Ministry. He has further informed that their annual export turn over is Rs.500 Crores and their business activities have been held up because Commissioner of Customs, Nava Sheva, Navi Mumbai, are now insisting to submit Bank Guarantee in place of LUT for non submission of EODC.

Committee after detailed deliberations and taking note of explanation of the representative of firm to the effect that export and import have been completed long back, Committee felt that at this stage, NOC from Ministry of Environment and Forests need not be insisted. It was, therefore, decided to clear these cases on the line of M/S Biostadt India Ltd as per details below or as applied by the firm which is lower. It was also decided that recommendatory letter be issued to Customs to allow exporter two months time to submit EODC to enable them to get EODC from Jt. DGFT, Mumbai, and Bank Guarantee condition would not be applicable for exports against Advance Authorisations issued to the firm in normal course.

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Environ AC	1 kg.	1.	Biofixation NIP GG Powder	0.177 kg.
		2.	Lithothmme Granular Mixture	0.973 kg.

RA concerned may take further necessary action as per above decision of NC.

Chairman also decided that old cases wherein the norms have not been finalized for whatsoever reason for more than one year be placed before Norms Committee in the next one month directly by the branch. RLA may also be reminded to intimate the pending case for norms alongwith copy of application and copy of advance licence in each case. The file may also be shown to DG for information before implementation of above decision.